

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

29.

IA-1855(MB)2024 IN  
C.P. (IB)/663(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 24.04.2024

NAME OF THE PARTIES: Maheshwari Investors Private Limited  
Vs.  
Shree Ahuja Properties & Realtors  
Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT,  
2016.

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ORDER

IA-1855(MB)2024

1. Mr. Devul Dighe, Ld. Counsel for the Applicant/RP present through VC.  
None present for the Respondent.
2. Ld. Counsel for the Applicant filed this application for exclusion of 157 days on the ground that there was *inter se* dispute between the CoC members and between CoC and Resolution Professional. Ld. Counsel for the Applicant submits that in the above reason, the CIRP proceedings are delayed and filed this application for exclusion of 157 days. This Bench has taken a considered view that this cannot be a justifiable or proper ground for exclusion of 157 days. Hence, IA-1855(MB)2024 is **dismissed**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)